

[*Translation*]

- (vii) Need to grant permission for manufacturing staple yarn in the spinning mills of Uttar Pradesh.

SHRI RAM PYARE SUMAN (Akbarpur): Mr. Chairman, Sir, under Rule 377, I raise the following matter of urgent public importance and demand that the Government of India should make proper arrangements for the production of the staple yarn in the State spinning mills in Uttar Pradesh.

In my Lok Sabha constituency Akbarpur, in 1974, the then Prime Minister, Late. Smt. Indira Gandhi while laying the foundationstone of the State Spinning Mill had stated that keeping in view the heavy demand of the weavers for staple yarn, this mill was being set up and with the staple yarn produced by this mill, the problem of the weavers of this area would be solved. But it is a matter of regret that after producing the staple yarn for some time, its production was stopped and other types of yarn are being manufactured.

Sir, the aforesaid mills had been set up for solving the problems of the weavers but in the absence of the production of staple yarn, their problems remain unsolved and there is great resentment among the weavers on this account. They have been forced to buy staple yarn at high rates resulting in their miserable condition. Around 50 thousand workers, who are very poor, are on the verge of starvation due to this.

Therefore, keeping in view the seriousness of the problem and the needs of the weavers, I request the Government of India that the State Spinning Mills working in Uttar Pradesh, specially the State Spinning Mill in Akbarpur in Faizabad district, may be directed to produce staple yarn urgently so that the problem of the weavers could be solved.

[*English*]

- (viii) Need for early Enactment of Comprehensive Bill to declare all those persons as SC/ST who satisfy the required conditions

SHRI RAM PYARE PANIKA (Robertganj): It is of great concern that "Scheduled Castes and Scheduled Tribes (Amendment) Bill" has not been enacted though it was introduced in both Houses of Parliament in 1967 after the recommendation of the Commission. Many a time, honourable members of Parliament inside and outside Parliament have suggested inclusion of some tribes and castes which have been left out in getting recognition. The Home Minister, time and again, has assured that he would bring forward a Bill for inclusion of these scheduled castes and scheduled tribes but nothing has been done so far. It is understood that some States have not as yet sent their recommendations in this regard. The comprehensive Bill is therefore getting delayed. Now it has become imperative that those communities which are socially, economically backward and satisfy the norms which have been fixed for declaring them as scheduled castes or tribes should be immediately recognised as such so that at least in the Seventh Five Year Plan they may get the benefits of the development schemes, which are to be taken up for them.

I would urge upon the Home Minister to bring forward a comprehensive Bill in this very session of Parliament.

13.59 hrs.

**DEMANDS FOR GRANTS
(GENERAL), 1985-86**

Ministry of Home Affairs

MR. CHAIRMAN: The House will now take up discussion and voting on the Demands for Grants--Demands